

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-769/ND/2021

IA/3504/2023, IA/423/2023, IA/603/2023

IN THE MATTER OF:

M/s. Naman Infra Developers Pvt. Ltd.

...PETITIONER

Vs

M/s. Sadhna Media Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the Applicant

:
:Mr. Piyush Beriwal, Sr. St.
Counsel and Mr. Nikhil Kumar
Chaubey, Adv. in IA/603/2023 &
IA/3504/2023.

For the RP

:Adv. Eshna Kumar

For the Respondent/Corporate Debtor

:Adv Pulkit Deora and Maitreyee
Mishra for Respondent No.2
(SRA) in IA No.603/2023

ORDER

IA/603/2023 & IA/3504/2023

Heard the Ld. Counsel for the Applicant and Ld. Counsel for the Resolution Professional and also SRA in IA/603/2023. All the sides may file their written submissions along with judicial decisions, if any. List the matter along with **IA/423/2023** on **29.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)